ANF-4B

Application for Fixation / Modification / Revision of Standard Input Output Norms (SION)

[Please see guidelines given at the end before filling the application online]

Application Details

IEC	Entity Name	Application Number	HQ File Number	Applicable Export Foreign Currency	Applicable Foreign Exchange Rate	Authorisation Number	

Basic Details

Branch Code	Port of Registration for the purpose of imports	Nature of Modification required	

RCMC Details

RCMC Number	ber Date		Issuing Authority	Products for which registered	

Excise/GST Details

Branc h code	Address of the factory / premises where the items tobe imported are proposed to be used	Excise/GST Registration Number	Jurisdictional Central Excise/GST Authority/GST under whose jurisdiction the factory / premises situated.

Industrial Registration Details

MSME / IEM Registration Number/Udyog Aadhar Number	Issuing Authority	Date of Issue	Products for which registered

Past Year Exports/Deemed Supplies Details

Financi al Year	Direct Exports		Direct Exports Third Party Exports Total Exports Su		Supplies	Supplies to SEZ S		Supplies to EOU		Other Deemed Exports		Total Deemed Exports		
ai rear	In INR (Crores)	In USD (Millions)	In INR (Crores)	In USD (Millions)	In INR (Crores)		In INR (Crores)		In INR (Crores)	In USD (Millions)	In INR (Crores)	In USD (Millions)	In INR (Crores)	In USD (Millions)

Total FOB Value of Exports in Preceeding Financial Years (INR):													
CIF Value of Authorisations Already Obtained Under Self-Declaration / Self-Ratification (INR):													
Total Entitlement (INR):													
Balance Entitlement (INR):													

Export Group Details

Export Product Group	Currency of Imports	Freely convertible currency				

Export Items

Export Serial No.	Item(s) to be exported /supplied	ITC (HS) Code	Quantity UOM		Total FOB / FOR Value (INR)	Total FOB / FOR value (in freely convertible currency)
	ITC(HS) Code Description				Item Characteristics	

Cumulative Export Value

Grand Total FOB / FOR value of Exports to be made, excluding commission (INR):	
Grand Total FOB / FOR value of Exports to be made, excluding commission (In currency of imports):	
Grand Total FOB / FOR value of Exports to be made, excluding commission (In US \$):	
Norms Committee:	

Input Details

Exp ort Seri al No.	Inpu ts as per	Seri al No.	Input Descript ion	ITC (HS) Code	Quanti ty Requir ed	Quantity Invalida ted	Quanti ty to be import ed	UOM	Type Of Impor t	Purpose of requireme nt Relations hip /utility /applicati on of import or export	Tota l CIF Valu e (INR)	Total CIF value (in freely converti ble currency)	Total CIF Value Invalida ted (INR)	Total CIF value Invalida ted (in freely converti ble currency)
	ITC(E Code Descri							Technical Features / Description	L					

Cumulative Import Value

Total CIF value of Imports applied for (INR):							
Total CIF value of Imports applied for (In currency of imports) :							
Total CIF value of Imports applied for (In US \$):							
Total CIF value of Imports invalidated (INR):							
Total CIF value of Imports invalidated (In currency of imports) :							

Total CIF value of Imports invalidated (In US \$):					
Total exemption (GST duty in notional value) :					
Total exemption (Basic custom duty in notional value) :					

Wastage Details

Expo rt Serial No.	Inpu ts as per	Seri al No.	Input Descriptio n	ITC (HS) Cod e	Total Quantit y Require d	Total Quantity Invalidat ed	Total Quant ity to be imported	UO M	Type of Impo rt	Tot al CIF Valu e (INR)	Total CIF value (In freely convertibl e currency)	Total CIF value (In freely convertibl e currency)	Wastag e Claime d	Justificatio n

Past Year Production/consumption Data Details

Financial Year	Export Details			Input Details				
	Resultant Product Name	Production by weight	UOM	Consumed Item Name	Quantity Consumed	UOM	Quantity consumed per unit production	

Past Year Production/consumption Cumulative Value

Financial Year	Total production by weight	Total Quantity Consumed

Attachment Details

Attachment Type	Remark	Attachment Name

CA/CE Details

Sl.No.	Application Number	CA/CE Membership Number	Appendix Type	

Bank Guarantee Details

Type Of Guarantee	Doc Id	Start Date	End Date	IFSC Code	Bank Detail	Value (INR)	Status

Declaration / Undertaking

- I / We hereby declare that:
- 1. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

- 2. We would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export &Import Items, as amended from time to time.
- 3. None of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or in the caution list of RBI.
- 4. I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-ImportItems, 2004-09 and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).
- 5. Applicable in case of Advance Authorisation applications under paragraph 4.07 of HBP only.
- 6. I / We shall abide by the final fixation of norms by the Norms Committee (NC) and shall pay in cash to the Government Customs duty together with interest (as notified) reckoned from the date of imports till the date of deposit on the inputs imported in excess of the norms fixed by NC.
- 7. No export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for which RBI permission hasbeen obtained.
- 8. That I/We have updated the IEC profiles in ANF 1.
- 9. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development &Regulation) Act 1992, and (iv) The Foreign Exchange Management Act,1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974 B, (vi) Goods and Services Tax Act, 2017.
- 10. I am authorised to verify and sign this declaration as per Paragraph 11.06 of the FTP.

% Tick the box as acceptance of declaration/ undertaking and fill in the details below.

Place	Date	
Name	Designation	
Email	Mobile	
Office Address		
Residential Address		

DSC	DSC / E-Sign Details									
S.N	E-sign	Serial	Signed	Certificate	Certifying	Common	Organisatio	Certificate Issued	Certificate Expiry	
0.	Туре	Number	Date	Туре	Authority	Name	n	Date	Date	

GUIDELINES FOR APPLICANTS

[Please see paragraph 4.06, 4.22, 4.23, 4.24, 4.25 of HBP]

1. Application shall be filed online using digital signature only.

2. RCMC details need not be given if the same have already been updated in the ANF-1.

3. Please upload following information:

(a) Production and Consumption data of the manufacturer/supporting manufacturer of the preceding three financial years as given in the column of 'Past Year Production/consumption Data Details', duly certified by the Chartered accountant/ Cost Accountant / Jurisdictional Excise Authority.

(b) Technical details, as applicable, as per Appendix 4E.

(c) Chartered Engineer certificate certifying the import requirements of raw materials as per Appendix 4K of HBP.